

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-1163/ND/2018

In the matter of :

Continental Carriers (P) Ltd

..PETITIONER

Vs.

Dolphin Freight Movers (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 11.9.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is seen that dispatch proof in relation to Section 8 notice is enclosed at page 52 but the relevant Tracking report in relation to service of Section 8 notice has not been enclosed. In the circumstances, the petitioner is directed to file the necessary proof for having served the Section 8 notice upon the Corporate Debtor prior to filing of this petition. For this purpose, a week's time is granted.

List on 16.10.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit